

(PZ)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

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R.A. No. 66/94  
in  
O.A. No. 1524/93.

Dt. of Decision : 6-10-94.

1. B. Salamma
2. B. Swamy
3. A. Bikkapathi
4. P. Pentaiah
5. W. Maniamma
6. S. Santha

.. Petitioners.

Vs

1. Addl. Surveyor General, Survey of India, Uppal, Hyderabad.
2. Superintending Surveyor, Inderkot, Uppal, Hyderabad-39.
3. Ibs. Surveyor General of India.
4. B. Prakash
5. K. Chandrasekhar
6. A. Narsimha
7. M. Jangaiah
8. S. Sathyanarayana
9. S.P. Kumar

.. Respondents.

Counsel for the Applicants : Mr. B. S. A. Swamy

Counsel for the Respondents : Mr. N. R. Devaraj, Sr. CGS.

CORAM:

THE HON'BLE SHRI A V. HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI A R. GORTHT : MEMBER (ADMN.)

: 3 :

Copy to:-

1. Addl. Surveyor General, Survey Training Institute, Survey of India, Uppal, Hyderabad.
2. Superintending Surveyor, Incharge, No.16, Party (STI) Survey of India, Uppal Hyderabad-39.
3. The Surveyor General of India, Dehradun, (U.P.).
4. One copy to Sri. B.S.A. Swamy, advocate, CAT, Hyd.
5. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

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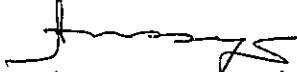
R.A. 66/94  
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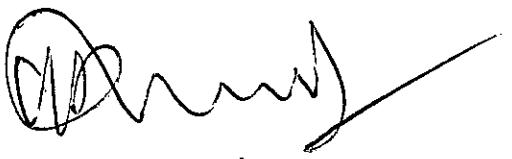
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ORDER

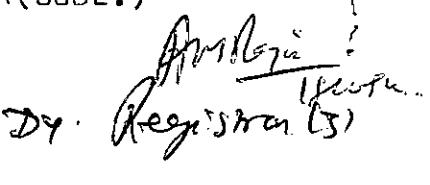
As per Hon'ble Shri A.V. Haridasan, Member (Judl.)

The applicants in the OA have filed this Review Application to ~~satisfy~~ <sup>disabused by</sup> the direction contained in the final order in the OA directing the respondents to consider their re-engagement as ~~a~~ Casual Mazdoors and subsequent absorption <sup>passing</sup> as ~~an~~ Contingent Khalasi depending on <sup>the</sup> length of their service in accordance with the rules. The Review applicants have stated that the above directions are likely to ~~pass~~ cause undue delay in <sup>their</sup> re-engagement and in the circumstances of the case, it is necessary that the final order is reviewed and a direction is given to the respondents to re-engage them forthwith. When the Review Application was placed before the Bench, the learned counsel for the respondents Mr. N.R. Devaraj, necessary to review the order as the review applicants have <sup>been</sup> already re-engaged as ~~a~~ Casual Mazdoor. Since the review applicants have already been re-engaged as Casual Mazdoors we find it not necessary to proceed with the review application any further. Hence this Review Application is rejected.

  
(A.B. GORTHI)  
MEMBER(ADMN.)

  
(A.V. HARIDASAN)  
MEMBER(JUDL.)

Dated : The 6th Oct. 1994.  
Dictated in Open Court.

By :   
Registrar (S)